

HIGH COURT OF MADHYA PRADESH, BENCH AT INDORE

M. Cr. C. No.35105/2021
(Sunil S/o Raju Vs. State of M. P.)

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Indore, dated 23/09/2021

Shri Dharmendra Yadav, learned counsel for the applicant.

Shri Sanjay Karanjwala, learned Government Advocate for the respondent / State.

This is an application under Section 482 of Cr. P. C. seeking indulgence of this Court limited to the extent of reduction of Rs.50,000/- by Rs.20,000/- payable to the complainant at the time of furnishing bail as according to the applicant's counsel financial condition of the applicant is precarious.

Upon hearing learned counsel for the applicant and State, Rs.50,000/- as ordered to be deposited and payable to the complainant is reduced to **Rs.30,000/- (Rupees Thirty Thousand)** payable to the complainant at the time of furnishing bail before the Court below. Rest of the conditions of the impugned order shall remain intact.

This order shall be read conjointly with the order dated 08/06/2021 passed in M. Cr. C. No.14970/2021.

With the aforesaid, M. Cr. C. stands disposed of.

E-certified copy as per rules.

(ROHIT ARYA)
J U D G E

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